

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 2736

TO BE ANSWERED ON THE 15<sup>TH</sup> DECEMBER, 2015/AGRAHAYANA 24, 1937 (SAKA)

RACIAL DISCRIMINATION

2736. SHRI PREM DAS RAI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the existing legal provisions to check racial discrimination in the country;
- (b) whether the Government has any proposal to introduce a Bill to amend the Indian Penal Code to make racial discrimination a punishable offence;
- (c) if so, the details thereof; and
- (d) the details of other measures taken by the Government to check racial discrimination in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)

(a) to (d) : The Constitution of India prohibits discrimination on the grounds of religion, race, caste, sex, or place of birth. There are extant provisions of laws to deal with the cases of discrimination on the basis of race, ethnicity, language or religion.

Based on the recommendations of the Bezbaruah Committee, there is a proposal to amend the provisions of Indian Penal Code relating to promoting or attempting to promote acts prejudicial to human dignity and words, gestures or acts intended to insult a member of a particular racial group. Advisories have been issued to all States and UTs requesting them to have a stringent mechanism to deal with the incidents of attacks on citizens from North-Eastern States. The State Governments and Union Territories are taking all necessary security measures to strictly follow the directions.

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